

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
SAKET COURTS COMPLEX, NEW DELHI**

ORDER

In pursuance to the Delhi High Court order no. 49/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 16.05.2015 and in order to ensure equal pendency, the cases as per list attached and mentioned below in column No. 3 pending in the court mentioned at column No. 2 are hereby withdrawn and assigned to the court mentioned at column No. 4, for disposal in accordance with law with immediate effect.

| 1 | 2 | 3 | 4 |
|---------|--|--|---|
| Sl. No. | Name of the Transferor Court | Cases as per list attach from Serial No. | Name of Transferee Court |
| 1. | Sh. Gulshan Kumar, ASJ-01 (Abolished Court) | Sessions Cases Serial No. 01 to 73, 75 to 159, 161 to 191, 193 to 229 & 231 to 290 = 286 | Sh. Manoj Kumar-I, ASJ-01 Total Cases = 286 |
| | | Criminal Revision Cases Serial No. 01 to 10 = 10 | Sh. Vimal Kumar Yadav, ASJ-02 Total Cases = 10 |
| | | Sessions Cases Serial No. 74, 160, 192 & 230 = 4 | Sh. Sandeep Yadav, ASJ-03 Total Cases = 08 |
| | | Criminal Appeal Case Serial No. 01 = 01 | |
| | Misc. Case serial No. 01 to 03 = 03 | | |
| 2. | Sh. Manoj Kumar-I, ASJ-04 (now re-designated as ASJ-01) | Sessions Cases Serial No. 01 to 46, 48 to 51, 53 to 60, 64 to 65, 67 to 82, 85 to 86 & 88 to 90 = 81 | Sh. Vimal Kumar Yadav, ASJ-02 Total Cases = 81 |
| | | Sessions Cases Serial No. 92 to 145 & 147 to 165 = 73 | Sh. Sandeep Yadav, ASJ-03 Total Cases = 83 |
| | | Criminal Appeal Case Serial No. 01 to 02 = 02 | |
| | | Criminal Revision Cases Serial No. 01 to 06 = 06 | |
| | Misc. Case serial No. 01 to 02 = 02 | | |

The Ahlmad of the court of Sh. Gulshan Kumar the then ASJ-01, South (since abolished) and the Ahlmad of the Court of Sh. Manoj Kumar-I, erstwhile Ld. ASJ-04 will send the case files/records/proceedings with immediate effect before the next date fixed in the case to the transferee courts and shall ensure that the list of transferred cases is displayed outside the court room with the instructions to the parties to appear before the transferee courts on the date fixed.

If any of the above cases pertains to the jurisdiction of Family Courts In the terms of the Family Court Act 1984, the transferor court shall transfer the said case directly to the Principal Judge, Family Courts, South District, Saket, New Delhi under intimation to this office.

All the registers and records pertaining to the court previously presided over by Sh. Gulshan Kumar, Ld. ASJ-01 (**Abolished Court**), South are hereby transferred to the court of Sh. Manoj Kumar-I, Ld. ASJ-04 (**Now re-designated as ASJ-01**), South, Saket Courts Complex, New Delhi for disposal of Miscellaneous application arising out of them.

Sd/-
(ANU MALHOTRA)
DISTRICT & SESSIONS JUDGE (SOUTH)
SAKET COURTS COMPLEX, NEW DELHI

Copy forwarded for information, compliance and necessary action to:

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judge (H.Q.), Central District, Tis Hazari Court, Delhi.
3. Officers concerned.
4. The Director of Prosecution and Chief Prosecutor (South), Saket Courts Complex, New Delhi.
5. The Superintendent/Branch In-Charges, Filing Section, Administration Branch, South District, Saket Courts Complex, New Delhi.
6. The Superintendent/Branch In-Charge, Computer Branch, Saket Court with direction to upload the same on website of District Court Saket.
7. The Reader to the District & Sessions Judge (South), Saket Courts Complex, New Delhi.
8. The PRO/APRO, South District, Saket Courts Complex, New Delhi.
9. The Secretary, Bar Association, Saket, Patiala House, Tis Hazari, Dwarka, Karkardooma, Rohini Courts, Delhi/New Delhi.
10. The Notice Board (through Care Taker), Saket Courts Complex, New Delhi.
11. Guard File.

Sd/-
(ANU MALHOTRA)
DISTRICT & SESSIONS JUDGE (SOUTH)
SAKET COURTS COMPLEX, NEW DELHI